

(6)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

19/04/1988

Heard learned advocates Mr. ~~E.E. Shah~~<sup>Oza</sup> and Mr. N.S. Shevde for the applicant and respondents respectively. Mr. Shevde wants time to show in terms the basis of transfer from Ratlam to Vatva being voluntarily <sup>done</sup> and that stipulation ~~in~~ the right of applicant No. 9 Nisar Ahmed is restricted. Regarding other applicants they ~~have been~~ <sup>are</sup> in the meantime, being accommodated at Ratlam. Mr. Shevde states that as and when any vacancy arises, they will accommodate the applicant No. 9 in exigency purpose. The case be adjourned to 13th May, 1988 for final hearing.

*P.H. Trivedi*  
( P H Trivedi )  
Vice Chairman

\*Mogera

MA/96/88

with

OA/287/87

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Coram: Hon'ble Mr. P.H. Trivedi : Vice Chairman

5/2/1988

Heard Mr.N.S.Shevde learned advocate for the applicant (original respondent). Mr.B.B.Oza learned advocate for the respondent (original applicant) sent to a sick note. Interim relief/continue. OA/287/87 be posted on 19th February, 1988 for final hearing. With this MA/96/88 stands disposed of.

*Trivedi*

(P.H.Trivedi)  
Vice Chairman

a.a.bhatt

MA/199/88  
in  
OA/287/87



CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

11/3/1988

Heard Mr. N.S. Shevde learned counsel for the applicant Mr. B.B. Oza has submitted a sick note for an adjournment which is taken on record. Learned advocate Mr. Oza has filed notes for adjournment on 5-2-1988, 19-2-1988 and today. The petitioner in this application only requests for allowing him for the Trade test in respect of other candidates other than the applicants, which has been served upon the respondent in this petition. The prayer in this petition is therefore allowed. The holding of the test and the result thereof will not affect the petitioners and will be subject to the result of the case. With this observations MA/199/88 is disposed of. OA may be put up for final hearing on 8-4-1988.

*Phewar*

( P.H. TRIVEDI )  
VICE CHAIRMAN

rajini.